

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION NO. 316/2023.**

**IN THE MATTER OF :**

MR. SANJAY JAIN

... APPLICANT

**VERSUS**

DEPUTY CONSERVATOR

... RESPONDENTS

OF FOREST (NORTH DIVISION)

& ORS.

**CASE REPORT ON BEHALF OF THE DEPARTMENT  
OF FOREST AND WILDLIFE, DEPARTMENT OF  
GNCTD UNDER SUPERVISION OF LD. TREE OFFICER /  
DY. CONSERVATOR OF FOREST, NORTH FOREST  
DIVISION.**

**MOST RESPECTFULLY SOWETH :**

*That the Hon'ble National Green Tribunal, Principal Bench vide order dated 17.05.2023 was pleased to pass an order in the above captioned matter and directed the Tree Officer / Dy. Conservator of Forest, North Division to file a report regarding the matter within two months of the said order. In compliance of same, please find below the particulars of the said report.*

1. That, the Respondent No. 1 in the above-matter (hereinafter, "Tree Officer/DCF") issued notice to the

Respondent No. 3 & 4 in the above matter, as well as to Mr. Sanjay Jain/Complainant to appear before the court of Tree Officer/DCF vide Order No. F.174/DCF(N)/Tree Offence/2022-23/2520-22 on the complaint dated 19.10.2022.

2. That, in the court of Tree Officer/DCF, the Complainant & his legal associates/advocate as well as the officials of society appeared on 30.11.2022.
3. That, the Tree Officer/DCF had directed officials of North Forest division to re-inspect the site and the matter was adjourned accordingly.
4. Thereafter, the matter was recalled on dated 05.07.2023 *vide* **Order no F.174/DCF(N)/Tree Offence/2022-23/4673-76** and the Tree Officer/DCF directed to carry out a joint inspection of the trees in the said vicinity on 06.07.2023 by the officials of North Forest Division along with complainant and committee member of Veer apartment i.e., RWA President and Secretary. The Tree Officer further directed the persons appearing not to fell, cut or prune any tree without proper/legal permission from the competent authority.

5. Furthermore, it was found that indeed, there was violation of Delhi Preservation Tree Act 1994. The Tree officer, North Forest Division in furtherance of same, imposed a fine of Rs. 1,80,000/- (pertaining to illegal pruning of six trees & one illegal felling) on Offender/Apartment Committee member and the offence was compounded as the offender/Apartment Committee has deposited the compounding sum of Rs. 1,80,000/- with the office of the Tree Officer/DCF and it was furthermore directed to the offenders that wherever possible to best extent an area of 1x1 Mtr. around each trees to be de-concretized & directed for submission of compliance report within 30 days of receipt of the said order.

6. That, the matter stood disposed of accordingly in the court of tree officer/DCF north division, Department of Forest and Wildlife.

*That, the undersigned undertakes to comply with any Order that will be passed by the Hon'ble Tribunal.*

**NEW DELHI**  
13.07.2023

  
**TREE OFFICER / DCF**  
**(North Forest Division)**